

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:4029  
ANSWERED ON:18.08.2000  
DISPLAY ON PACKED MATERIAL  
SU THIRUNAVUKKARASAR;UTTAMRAO NATHUJI DHIKALE

**Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government are aware that some of the packed materials do not display the items contained therein;
- (b) if so, the steps taken to ensure that items contained in any commodity package are displayed on the package itself;
- (c) whether the Government are contemplating to bring a suitable law to regulate packed commodities;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to be prepared/implemented?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREE PRASAD)

(a) & (b): The Standards of Weights and Measures (Packaged Commodities) Rules, 1977, inter-alia requires declaration of the name of the commodity either on the package or on a label securely affixed thereto. Action is initiated by the enforcement authorities of States/U.T.s in cases of non-compliance.

(c) to (e): The said Rules, among other things, require declaration of the following essential information on the packages or on a label securely affixed thereto: Name and address of the manufacturer/packer, name of the commodity, net quantity, month and year of packing, retail sale price of the package. These Rules do not apply to drugs, which are regulated by the Drugs (Price Control) Order, 1995.